

From: The Registrar General,
Rajasthan High Court,
Jodhpur

To : All District & Sessions Judges.

Sub.: Mission Mode Programme – Launching a campaign mode approach -First Phase: July to December, 2011 to reduce pendency in subordinate courts.

Sir,

I am directed to say that as per the Vision Statement prepared by the Ministry of Law & Justice, Government of India, and according to the road map for improving justice delivery and legal reforms steps to reduce pendency in courts from 15 to 3 years by 2012 are to be taken. Ongoing efforts to reduce pendency need to be given greater momentum.

In this context it has been decided to launch Mission Mode Programme for reduction of pendency in courts. First Phase (From July to December, 2011) of this campaign mode approach is to be launched on 2nd July, 2011 at each District & Divisional Headquarter and also at Sub-Divisional Headquarters where there are two or more magisterial courts. I am directed to issue following directions in this regard :-

1. At each District / Divisional Headquarter and also at Sub-Divisional Headquarter where there are two or more magisterial courts, 50% of the Presiding Officers of magisterial courts are ordered to hold courts on Saturdays (from 10 A.M. to 5 P.M.) alternatively to dispose of petty cases under M.V. Act, Negotiable Instruments Act, Municipal laws & other such Acts which can be easily disposed of without requiring much proceedings. Summary procedure as allowed by law, plea bargaining, compounding of cases can be used to reduce the caseload in courts. On Second Saturday such type of cases under this programme mode be disposed of through holding Lok Adalats. For this purpose, the CMM/CJM concerned is authorized to entrust work of about 1000 cases to each Metropolitan / Judicial Magistrate / ACMM / ACJM through a list which may be prepared from amongst the various cases pending in different courts. Copies of such lists may also be sent to this Court. A list of cases disposed of by each Presiding Officer on Saturday may also be sent to this Court within 2 days. For this purpose the extra staff shall be provided by the concerned District & Sessions Judge. The Judicial Officers and the staff attending this work will be paid suitable remuneration as may be determined by the High Court.
2. Spécial Drive be taken up to scrutinize and sort out cases which can be disposed for through withdrawal by prosecution in the light of the facts relating to the age of the case, non-appearance of the accused or otherwise found fit for withdrawal. The services of new Trainee judicial officers be utilized for this purpose.

3. The cases which are pending at the stage of final hearing of arguments or otherwise ripened for decision be sorted out and listed on top priority. The Presiding Officer of the Court concerned be directed to take up such matters and to send a weekly report to the concerned District & Sessions Judge detailing the reasons for continuous pendency of such cases.
4. Judicial Officers are directed to observe punctuality, fully utilize the court hours and avoid adjournments. The officers are advised not to leave HQ without specific permission of District Judge concerned and that too only for good reasons.
5. Criminal Appeals & Criminal Revisions wherever pending be decided speedily.
6. The District & Sessions Judges are directed to rationalize the work load in different courts by 30th June.,2011.
7. Special drive may be taken up for disposal of Final Reports for which the notice to the concerned complainant by providing extra / special police officials for service of the notice within 15 days. This work can be taken up on Second Saturday of July, 2011. The information regarding receipt of Final Report along with the date fixed for hearing of complainant in respect of all the courts (Judgeship-wise) may be sent to this Court for displaying the same on the Web-site of the High Court.
8. Long pending cases pertaining to Senior Citizens, minors, disabled and other marginalized group be given priority by fixing short dates and unnecessary adjournments should be avoided in such cases.

You are therefore requested to take up follow up action in accordance with above directions, supervise the campaign and the Judicial Officers posted in your judgeship be encouraged to participate in the campaign whole heartedly with full zeal to achieve the target.

Yours faithfully,



6-6-11

REGISTRAR GENERAL